GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2011 ANSWERED ON:08.03.2011 NATURAL CALAMITIES AFFECTED STATES

Bais Shri Ramesh;Dhanaplan Shri K. P.;Nagorao Shri Dudhgaonkar Ganeshrao;Nahata Smt. P. Jaya Prada;Pandurang Shri Munde Gopinathrao;Reddy Shri Anantha Venkatarami;Sainuji Shri Kowase Marotrao;Shekhar Shri Neeraj;Shetkar Shri Suresh Kumar;Singh Shri Yashvir

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several States including Andhra Pradesh, Bihar, Maharashtra, Uttarakhand and Uttar Pradesh were adversely affected by natural calamities including cyclone, floods, heavy rains and landslides and had sought Central assistance for the damage caused by the same during the year, 2010;
- (b) if so, the details of assistance sought, released and the status of approval of funds by the Government on the recommendations of the Central team, State-wise;
- (c) whether some amount of assistance is still pending with the Government in this regard;
- (d) if so, the details thereof, State-wise; and
- (e) the time by which the balance amount is likely to be released to the affected States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): Yes, Madam. The State Governments concerned are initially required to undertake relief operations in the wake of notified natural calamity out of the corpus of the State Disaster Response Fund (SDRF) already placed at their disposal. In case of a calamity of 'severe nature' when available resources under the SDRF account are inadequate, additional assistance is extended from the National Disaster Response Fund (NDRF) after following the laid down procedure which includes visit of Inter-Ministerial Central Team.

The status of memorandum received in this Ministry from the State Governments seeking additional financial assistance for supplementing their efforts, in the wake of floods, cyclonic storm etc., visit of the Inter Ministerial Central Teams during the year 2010-11, their findings and approval of High Level Committee (HLC) for central assistance to the State including Andhra Pradesh, Bihar, Uttarakhand and Uttar Pradesh are given in Annexure-I.

It is mentioned that the State Government in their memorandum have projected requirement for items outside the purview of SDRF and NDRF norms. Accordingly, no assistance has been considered for those items.

Details of allocation and release from SDRF including NDRF on the basis of approval given by HLC during the current year are given in Annexure-II.